

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).1000/2022

DR. JAYA THAKUR

Petitioner(s)

VERSUS

GOVERNMENT OF INDIA & ORS.

Respondent(s)

[PART HEARD BY: HON'BLE MR. JUSTICE J.B. PARDIWALA AND HON'BLE MR. JUSTICE R. MAHADEVAN]

IA No. 138830/2026 - INTERVENTION/IMPLEADMENT

IA No. 138831/2026 - MODIFICATION

Date : 13-10-2026 This matter was called on for hearing today.

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HON'BLE MR. JUSTICE R. MAHADEVAN

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UPON hearing the counsel the Court made the following
O R D E R

1. By our order dated 01.09.2026, we had directed the States/UTs to take into consideration the deficiencies as highlighted by us in the order and report in that regard by the next date of hearing.

2. Today, when the matter was taken up for further hearing, Ms. Aishwarya Bhati, the learned A.S.G submitted that the Union has taken up this issue very seriously with all the States/UTs to respond in what manner the judgment delivered by this Court is being implemented. Unfortunately, the States/UTs have not responded to the Union so far.

3. We fail to understand that once the Union calls for the necessary information, why the States/UTs do not respond.

4. We are sure that the Union, the States/UTs have realized the importance of the judgment that we have delivered, declaring menstrual hygiene as a part of the Fundamental Right. In other words, we have declared menstrual hygiene/ menstrual health as one of the facets of Article 21 of the Constitution. If what we have said in the judgment is only going to remain on paper, how is the Union, States/UTs going to give effect to this Fundamental Right?

5. Whatever we have done, we have done in the interest of young girls who are giving up education, more particularly, in remote parts of the country because of the problem of menstrual hygiene, etc.

6. We direct the Union to take up this issue very seriously with each of the States/UTs and call for the necessary information in writing as what steps they have taken so far for giving effect to the judgment delivered by this Court.

7. The Union should study the judgment once again and

accordingly call for the information on each and every aspect of the matter, while giving special attention to paragraphs 11, 13 to 23, respectively, of our order dated 01.09.2026.

8. To comply with our directions in paragraph 23, the Union may prepare a format in the form of questions and seek appropriate reply from each of the States/UTs.

9. On the next date of hearing, if we hear from the Union that some of the States/UTs have not responded, we shall proceed further to issue notice of contempt to the concerned Chief Secretary of the State(s).

10. We grant one last opportunity to do the needful in the matter.

11. Post this matter for further hearing on 14th December, 2026 at 02:30 P.M.

12. We are giving sufficient time to the Union to undertake this entire exercise.

(HARPREET KAUR)
COURT MASTER (SH)

(POOJA SHARMA)
COURT MASTER (NSH)